CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA



OA. 350/1076/2019

Date of order: 29.08.2019

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

- 1. Ruplal Murmu, the adopted son of late Lakhoo.
- 2. Malati w/o. late Lakhoo, both residing at Vill- Ramkanali, Dist- Purulia (W.B.), Pin-723144.

......Applicants.

-versus-

- 1. Union of India (notice through the Secretary, Ministry of Railways, Rail Bhawan, New Delhi, Pin-110001.
- 2. The Eastern Railway, 17, Netaji Subhas Road, Kolkata, Pin- 700001.
- 3. The General Manager, Eastern Railway, 17, Netaji Subhas Road, Kolkata, Pin-700001.
- 4. The Divisional Railway Manager, Eastern Railway, Asansol- 713301.
- 5. The Sr. Divisional Personnel Manager, Eastern Railway, Asansol- 713301.
- Laloki Soren, w/o. Lilu Soren, Vill-Jenipahari, P.O- Karmatarn, P.S-Jamtara, Dist- Jamtara (Jharkhand), Pin-815312.

.....Respondents.

For the Applicant

: Mr. P.C. Das, Counsel Ms. T. Maity, Counsel

For the Respondents

: Mr. S. K. Tiwari, Counsel Ms. P. Mondal, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been filed to seek the following reliefs:

"8(a) The impugned speaking order being annexure A-7 to this application be set aside/cancelled and consider the representation dated 27.08.2018.

(b) The Rly. Respondents be directed to expedite and complete the process of compassionate appointment of applicant no. 1 forthwith."

- 3. Since the applicant has preferred a representation on 27.08.2018 seeking the same benefits as in this OA, which is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representation is decided by the competent respondent authority and communicated, we dispose of the OA with a direction upon the concerned respondent no. 5 or any other competent authority to consider the representation and decide the claim of the applicant and pass an appropriate order in accordance with law and communicate the same, within a period of 3 months from the date of receipt of copy of this order.
- 4. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration by the respondents authority.
- 5. OA is accordingly disposed of. No costs.

(Dr. Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)

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